

this regard. Besides complaints received from the members belonging to the minority communities including Christians are being forwarded to the State Government for prompt and appropriate action.

Installation of Mobile Jammers in Jails

2822. DR. K. MALAISAMY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there was a direction of the Supreme Court that Mobile Jammers should be installed in jails in the country to prevent Mobile Services in the jails.

(b) if so, under what circumstances such direction was given; and

(c) the stage of implementation of the said direction, and by when it would be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) No such direction of the Supreme Court has been received in the Ministry of Home Affairs.

(b) and (c) Do not arise.

Breach of PM's security

2823. SHRI M.V. MYSURA REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that security on PM's special flight from Hanover to Berlin was breached in April, 2006, when SPG detected that a security seal on a cabinet was broken; and

(b) if so, the action taken against the persons responsible for this breach and the steps taken to prevent recurrence of such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) and (b) No, Sir. There was no breakage of any security seal on a cabinet in the PM's special flight from Hanover to Berlin in April, 2006. As there was no security breach, no action against anyone has been taken from security angle.